

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 8
(IB)-650(PB)/2019

IN THE MATTER OF:

Sh. Vaneet Talwar & Ors. Petitioner
v.
M/s. Vardhman Estates & Developers Pvt. Ltd. Respondent

Order under Section 7 of IBC

Order delivered on 30.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner(s):- Mr. Vaibhav Tyagi, Adv.

ORDER

CA-1002 (PB)/2019:-

On account of settlement effected in CP No. 1555(PB)/2018 titled as Mrs. Kaushalya Ahluwalia v. Vardhman Estates & Developers Pvt. Ltd. before the Hon'ble NCLAT, the matter needs to be revived in CP No. 650(PB)/2019 which was also disposed of earlier. We accept the prayer made and revive the proceedings in CP No. 650(PB)/2019.

The application stands disposed of.

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor- respondent for 12.06.2019.

Process dasti as well. Liberty is also granted to serve through other processes including e-mail.

List the matter on 12.06.2019.


(M. M. KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)